

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 32  
CP No. 32/Chd/Pb/2022**

**Under Section 252(3) of the  
Companies Act, 2013**

**In the matter of:-**

M N S Logistics Pvt. Ltd. ....Petitioner

Vs.

Registrar of Companies,  
Punjab & Chandigarh ...Respondent

**Present through Video Conferencing:**

Mr. Yash Pal Gupta, proxy counsel for the petitioner.  
Mr. Aditya Mehtani, proxy counsel for the Income Tax  
Department.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsels for the parties. Report has been received from ROC vide Diary No. 00777/01 dated 08.07.2022. The same is taken on record. In view of the said report, let an affidavit be filed by the petitioner that at the time of striking off its name it was carrying on business. Let the same be filed at least one week before the next date of hearing.

3. A date is requested on behalf of Income Tax Department for filing the report. Last opportunity is granted for filing the same. Let the same be filed within three weeks with a copy in advance to the counsel opposite and

rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 30.11.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 26, 2022  
YP